GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.991 TO BE ANSWERED ON 25TH JULY 2025

CONSUMPTION OF TOBACCO

991. SHRI ARUN KUMAR SAGAR:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that consumption of tobacco is injurious to life and if so, the details thereof;
- (b) whether the Government is contemplating upon imposing a complete ban on the consumption of tobacco in the country and if so, the details thereof;
- (c) the date by which the Government is likely to ban it the use of tobacco in the country; and
- (d) if not, the reasons for not imposing the ban on tobacco?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

- (a): As per the Global Adult Tobacco Survey –II conducted by Ministry of Health and Family Welfare (MoH&FW), tobacco consumption causes premature mortality due to cardiovascular diseases, cancers and chronic obstructive pulmonary disease.
- (b) to (d): The Cigarettes and Other Tobacco Products (Prohibition of Advertisement, Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003, regulates the sale of tobacco products. Under this Act sale of cigarettes & other tobacco products to and by persons below the age of eighteen years, within 100 yards of educational institutions and promotion/advertisement of these products are completely banned. Additionally, the Government of India has enforced a complete ban on electronic cigarettes, including heat-not-burn products, under the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019. The Government has also banned the use of tobacco/nicotine in any food product under Regulation 2.3.4 of the Food Safety and Standards Act (FSSAI), 2006.
